

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 12th day of FEBRUARY 2007.

Original Application No. 133 of 2007.

Hon'ble Mr. P.K. Chatterji, Member-A

Pawan Kumar Tiwari, S/o late V.P. Tiwari, R/o vill and post Bhilampur Chhapra, Tehsil - Budhanpur, Distt: Azamgarh.

.... Applicant

By Adv: Sri S.S.P. Gupta

V E R S U S

1. Union of India through the Secretary, Ministry of Communication, Deptt. Of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Senior Superintendent of Post Offices, Aazamgarh Division, Azamgarh.
3. Smt. Sarita Maruya, W/o Vinod Kumar Maurya, R/o Vill. Bhairopur, Muchalke Chhatauna Post Bhilampur Chhapra, Distt: Azamgarh, and posted as GDS, BPM, Rasoolpur Pasipur (Tehsil) Azamgarh.

.... Respondents

By Adv: NIL

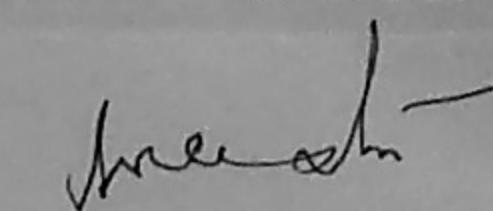
O R D E R

The applicant who is EDMP, at Bhaiampur Chhapra was directed temporarily to hold charge of the post of GDS BPM, which fell vacant. However, on 08.01.2007 GDS BPM Rasoolpur Pasipur was directed to be deployed as GDS BPM Bhilampur Chhapra as temporary arrangement.

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2. Heard Sri S.S.P. Gupta learned counsel for the applicant. It is seen that no right of the applicant has been violated by the aforesaid order nor ~~his~~ ^{has} any such right been threatened. Therefore, the OA is dismissed as not maintainable. No cost.



Member (A)

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